

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AT AHMEDABAD BENCH

INDEX SHEET

CAUSE TITLE O.A. / 280 OF 198-
NAMES OF THE PARTIES Jamal Haji
VERSUS
Union of India & o/s.

PART A B & C

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH, AHMEDABAD.

RA/M.A./O.A./ T.A./ 980 ⁹⁰
1980

Jamal Haji Applicant (s).

B B Gogia Adv. for the
Petitioner (s).

Versus

Union of India & Ors Respondent (s).

B R Kade Adv. for the
Respondent (s).

SR NO.	DATE.	ORDERS.
	31-7-90	<p>Searched & Registered (Copy not Searched)</p> <p>FIA Issue Notice to Both Sides.</p> <p>- Notice returned unswerved from Mr. B.R. Kade. with endorsement 1 incomplete address!</p> <p><u>any</u> <u>28/8</u></p>

Shri Jamal Haji
Village Panchaser,
Via Amar Para,
Taluka Wankaner,
Dist. Rajkot.

: Applicant

Versus

1. Union of India
Through:
General Manager,
Western Railway,
Churchgate, Bombay.
2. Dy. Chief Engineer,
Western Railway,
2nd Floor, B.G. Station
Building, Railwayapura, P.O.
Ahmedabad.
3. Divisional Railway Manager,
Western Railway,
Rajkot Division,
Kothi Compound,
Rajkot.

: Respondents

Coram : Hon'ble Mr. P.H.Trivedi

: Vice Chairman

Hon'ble Mr. J.N.Murthy

: Judicial Member

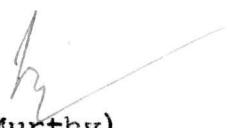
O R D E R

Date: 31-8-1990

Per: Hon'ble Mr. P.H.Trivedi

: Vice Chairman

Heard Mr.B.B.Gogia and Mr.B.R.Kyada, learned
advocates for the applicant and the respondents respectively
Representation of the petitioner be considered by the
respondents in a proper reply within three months of the
date of the representation if made within 15 days of the
date of this order. With this direction, the case is
disposed of.


(J.N.Murthy)
Judicial Member


(P.H.Trivedi)
Vice Chairman